# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# RAJYA SABHA UNSTARRED QUESTION NO. 2146 TO BE ANSWERED ON 07.08.2025

### Guidelines for management of hazardous waste in the country

#### 2146. DR. KANIMOZHI NVN SOMU:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is implementing any policy or set any guidelines for management of hazardous waste in the country;
- (b) if so, the details thereof;
- (c) the number of defaulters penalised/punished till now for not complying with such guidelines, State-wise;
- (d) whether Government has any data regarding the number of hazardous/contaminated sites, present in the country and if so, the details thereof; and
- (e) the corrective measures taken/being taken by Government to decontaminate the said sites?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (c) Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rule, 2016) in supersession of the earlier Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008, under the Environment (Protection) Act, 1986. As per the said rules, the handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous and other waste are to be carried out only after obtaining an authorization from the concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC) and in accordance with the procedures laid down under the Rule 6 of the said Rules.

As per Schedule VII of the said rules Central Pollution Control Board (CPCB) has been entrusted for coordination of activities with SPCBs, preparation and updation of guidelines to prevent or minimise the generation and handling of hazardous and other wastes; guidelines/Standard Operating Procedures (SOPs) for recycling, utilization, pre-processing, co-processing of hazardous and other wastes and prepare annual review report on management of hazardous waste

As per the above responsibilities, Central Pollution Control Board has developed 31 guidelines for effective management of hazardous wastes, which are available at CPCB website https://cpcb.nic.in/technical-guidelines/. Further, CPCB has also prepared 118 Standard

Operating Procedures (SoPs) for utilization of 83 categories of hazardous waste. These SoPs are available at CPCB website <a href="https://cpcb.nic.in/sop-for-hw-specific/">https://cpcb.nic.in/sop-for-hw-specific/</a>.

As per the Rule 23 of the said Rules, the occupier, importer or exporter and operator of the disposal facility are liable to pay financial penalties for violation of the provisions under these rules as levied by concerned State Pollution Control Board/Committee with prior approval of CPCB. Till now CPCB has accorded approval for imposition of financial penalty under the said Rules on 124 units. State/UT wise list of number of defaulting units on whom Financial Penalty has been imposed are given at **Annexure**.

(d) & (e) As per the CPCB, there are 103 contaminated sites in the country. Ministry of Environment, Forest and Climate Change (MoEF&CC) in the year 2012 had initiated a project under the scheme of National Clean Energy Fund (NCEF) with CPCB as Project executing agency for preparation of Detailed Project Reports (DPRs) for remediation of 08 contaminated areas (containing 15 sites) in 6 States viz, Ganjam, Odisha (01 site), Orichem, Talcher, Odisha (01 site), Nibra, Howrah, West Bengal (01 site), Eloor-Edayar, Kerala (03 sites), Rania, Kanpur Dehat, Uttar Pradesh (02 sites), Ranipet, Tamil Nadu (01 site), Deva Road & IPL, Lucknow, Uttar Pradesh (02 sites) and Ratlam, Madhya Pradesh (04 sites). Out of 08 contaminated areas, DPRs for 07 areas (containing 11 sites) have been completed and forwarded to concerned State Government and State Pollution Control Boards for execution of remediation works.

A guidance document for 'Assessment and remediation of contaminated sites in India' has been issued by MoEF&CC. CPCB has issued a reference document on 'Identification, Inspection and Assessment of Contaminated Sites'. MoEF&CC has notified "the Environment Protection (Management of Contaminated Sites) Rules, 2025 on 24<sup>th</sup> July, 2025, which has come into force from the date of publication in the Official Gazette.

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# Annexure

State/UT wise list of number of defaulting units

S. No.	State/UT	Number of defaulting units on whom Financial Penalty has been imposed
1.	Chhattisgarh	9
2.	Gujarat	16
3.	Haryana	2
4.	Karnataka	3
5.	Maharashtra	91
6.	Odisha	2
7.	Tamil Nadu	1
	Total	124